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INTRODUCTION

Ministry of Law and Justice is the oldest limb of the Government of India dating back to 1833 when the Charter Act 1833 was enacted by the British Parliament. The said Act vested legislative power in a single authority for the first time, namely the Governor General of Council, by virtue of this authority and the authority vested under him under section 22 of the Indian Councils Act 1861 to 1920. After the commencement of the Government of India Act 1919 the legislative power was exercised by the Indian Legislature constituted thereunder. The Government of India Act 1919 was followed by the Government of India Act 1935. With the passing of the Indian Independence Act 1947, India became a Dominion and the Dominion Legislature made laws from 1947 to 1949 under the provisions of section 100 of the Government of India Act 1935 as adapted by the India (Provisional Constitution) Order 1947. Under the Constitution of India which came into force on the 26th January 1950 the legislative power is vested in Parliament.

COMPOSITION OF THE MINISTRY

Ministry of Law and Justice comprises of the Legislative Department and the Department of Legal Affairs and Department of Justice. In so far as Department of Justice is concerned, a separate Chapter (Chapter III) has been brought out covering all details.

The Department of Legal Affairs is concerned with advising the various Ministries of the Central Government while the Legislative Department is concerned with drafting of principal legislations for the Central Government.

MISSION

To transform Government into an efficient and responsible litigant;

To bring reforms in the Indian Legal System to achieve expansion, inclusion and excellence in Legal Education, the Legal Profession and legal services, including the Indian Legal Service.

To develop a system towards creating legal professionals so that they can meet future challenges not only for India but also of the world both in litigation and non-litigation field and to focus on their social responsibility and strong professional ethics. Having realized the aspirations of the Twelfth Five Year Plan, constraints such as enormous litigation (3.3 cr.), consequent burden on the public exchequer or on resources including man power and need to confer wide discretionary powers on government authorities, our mission is aimed to have proper legal framework to channelize administrative power, conflict management, help in enforcing rule of law & achieving the objectives set by various wings of government.

OBJECTIVES

- To facilitate the functioning of Ministries and Departments for good governance by providing legal advice/opinion relating to matters referred to by them as well as examination of legislative proposals.
- To reform the Indian Legal Service to make it efficient, responsive and globally competitive.
- To develop a comprehensive e-governance solution for Central Agency Section and IT enabled transformation of the Department of Legal Affairs.
- To reduce litigation and encourage settlement of disputes by Alternative Dispute Resolution (ADR) methods.
- To promote excellence in the Legal Profession and to develop a frame work to usher in a new era in the field of legal education.
- To bring in Legal reforms.
- To effectively administer the acts under the purview of this Department viz., the Advocates Act, 1961, the Notaries Act, 1952, the Legal Services Authorities Act, 1987 and the Advocates Welfare Fund Act, 2001.

(29) National Initiative towards Strengthening Arbitration and Enforcement in India on 21-23 October, 2016 at New Delhi.

The National Legal Services Authority along with National Institution for Transforming India (NITI Aayog), Govt. of India and Ministry of Law & Justice organised a Global Conference on “National Initiative towards Strengthening Arbitration in India” in Delhi from 21st to 23rd October, 2016. Hon’ble Patron-in-Chief, NALSA was the Chief Patron of the said Global Conference.

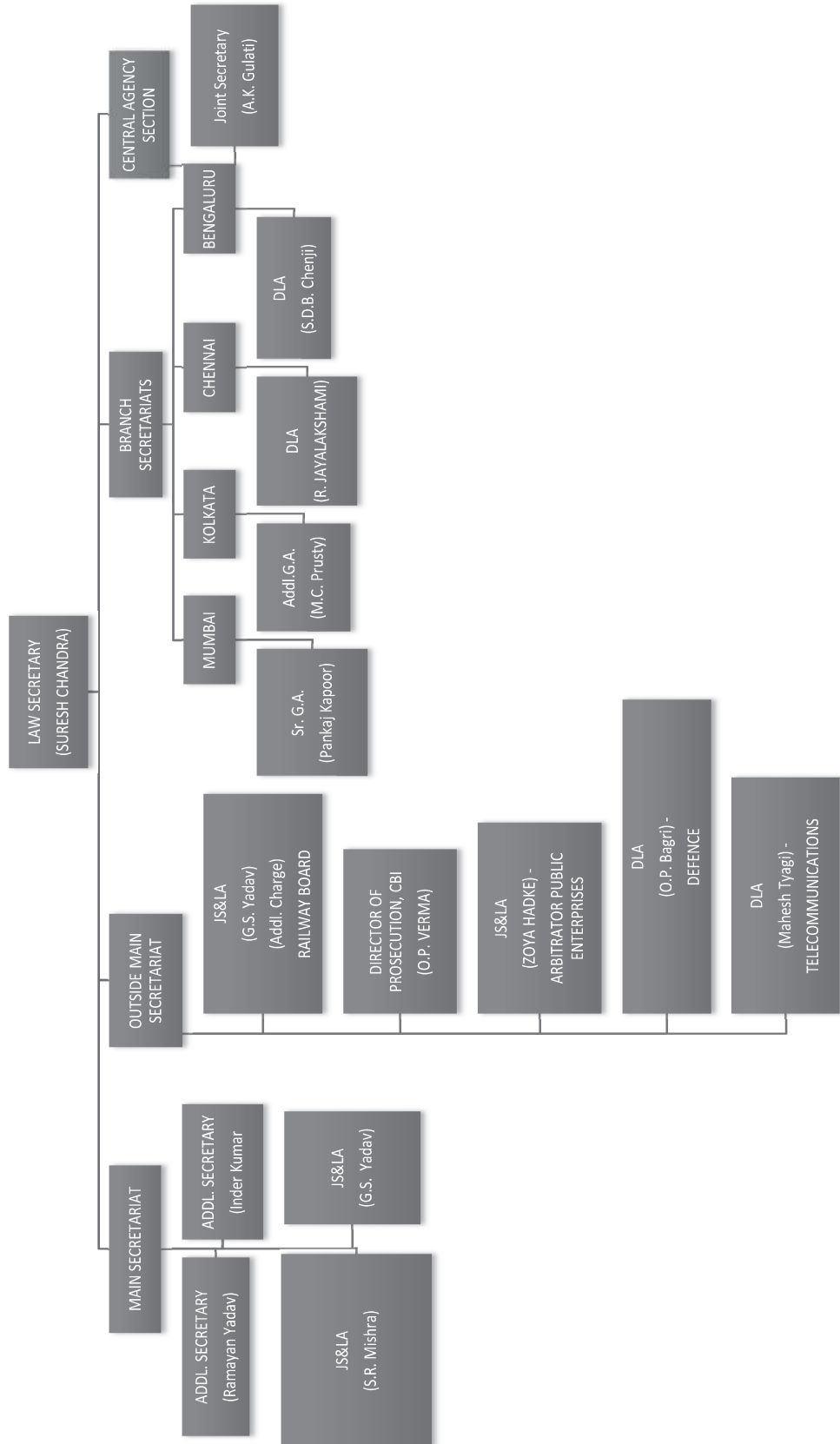
The said Conference was inaugurated by the Hon’ble President of India on 21st October, 2016 and the Valedictory Session on 23rd October, 2016 was addressed by the Hon’ble Prime Minister of India. The technical sessions on 22nd & 23rd were held in the form of panel discussions.

(30) Observance of Legal Services Day – 2016

National Legal Services Authority observed the ‘Legal Services Day’ in association with the Delhi State Legal Services Authority on 9th November, 2016 at Vigyan Bhawan, New Delhi. Hon’ble Mr. Justice T.S. Thakur, Chief Justice of India & Patron-in-Chief, NALSA was the Chief Guest. A commendation ceremony was held wherein the contributions of the best District Legal Services Authorities and best Para Legal Volunteers in six different zones and also, the National Best in both categories were recognized. Apart from the above, the Hon’ble Chief Guest also released:

- a) An Anthem (Sankalp Song) for legal services functionaries
- b) Five Real Stories of Access to Justice by Legal Services Authorities
- c) NALSA (Legal Services to Victims of Acid Attacks) Scheme, 2016
- d) NALSA (Legal Services to Senior Citizens) Scheme, 2016
- e) Training Module for Legal Services Lawyers Part-2
- f) Training Module for Probation Officers and Legal Services Lawyers attached to the Juvenile Justice Boards (Samvedan);
- g) Vidhik Seva Vigyapti – A Quarterly Legal Services Bulletin Issue No.1 & 2

Annexure - I
 (See Chapter - I, Para 2)
ORGANISATION CHART OF THE DEPARTMENT OF LEGAL AFFAIRS



ANNEXURE – II

[See Chapter-I, Para 12(c)(xi)]

Details of officers/officials Trained Under Hindi Teaching Scheme as on 31-12-2016

	1	2	3
	Total No. of Officers and Operating Staff	No. of Staff knowing Hindi/Hindi Trained	No. of persons yet to be trained in Hindi
Legal Affairs	385	385	0
	4	5	6
Legal Affairs	Total No. of Typists (Court Clerks / LDCs)	No. of persons trained in Hindi Typewriting	No. of persons yet to be trained in Hindi Typewriting
	76	46	30
	7	8	9
Legal Affairs	Total No. of Stenographers	No. of persons trained in Hindi	No. of Persons yet to be trained in Hindi Stenography
	112	78	34

ANNEXURE – III

[See Chapter-I, Para 12(c)(xi)]

DETAILS OF THE PROGRESSIVE USE OF HINDI INCLUDING HINDI TEACHING SCHEME DURING THE PERIOD FROM 1ST JANUARY, 2016 TO 31ST DECEMBER, 2016

	1	2	3	4	5	6
	Letters received in Hindi	Letters replied to in English	Letters replied to in Hindi	Total No of originating letters	Letters sent to in Hindi	Letters sent to in English
Legal Affairs	6942	No letter was replied to in English	6301	31270	19530	11740
	7	8	9	10	11	12
	Total No. of telegrams	Issued in Hindi	Issued in English	No. of documents issued both in Hindi & English	No. of documents issued in Hindi	No. of documents issued in English
	---	---	---	5007	---	---
	13	14	15	16	17	
	Total No. of Computers	No. of Devnagari/bilingual Computers	No. of English Computers	Total No. of Staff	No. of staff proficient in Hindi	
Legal Affairs	300	300*	---	Gazetted	Gazetted	Non gazetted
				171	72	155
				Non gazetted		
				214		

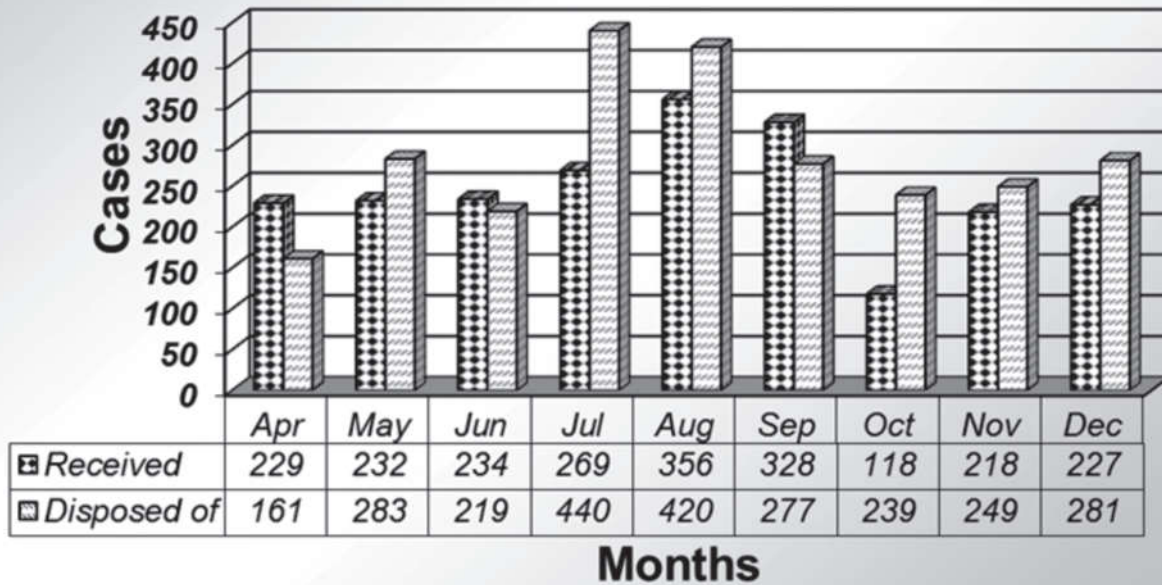
18	19
Rubber Stamps	Name Plates
Bilingual	Bilingual
All	All
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*All computers have facility to work both in Hindi and English.

ANNEXURE – IV

[See Chapter-I, Para 13 (7)]

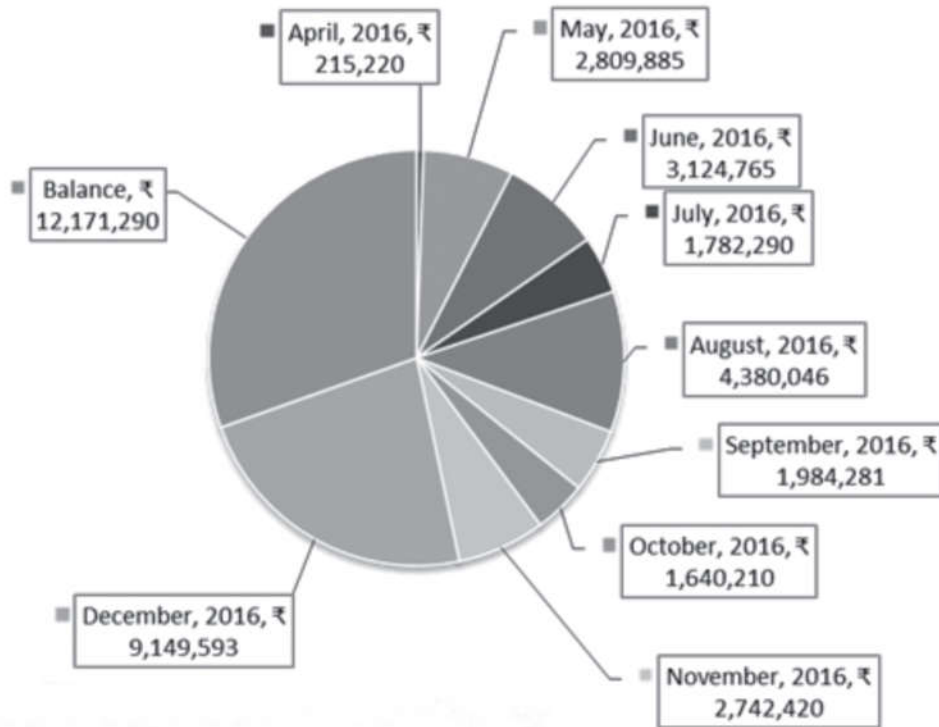
Comparative analysis of litigation handled by the Branch Secretariat, Kolkata during April, 2016 to December, 2016



ANNEXURE – V

[See Chapter-I, Para 13 (9)]

Data regarding disbursement of Professional Fee to Panel Counsel by the Branch Secretariat, Kolkata during April, 2016 to December, 2016



Budgetary amount during the year 2016-2017 : Rs. 4,00,00,000/-
 Total Amount Paid upto December, 2016 : Rs. 2,78,28,710/-

ANNEXURE – VI

[See Chapter-I, Para 22(17)]

Total number of Employees of I.T.A.T. including SCs, STs, OBCs, ExS, PH as on 01.01.2017

GROUP A	No of employees	GEN	SC	ST	OBC	Ex-serv	PH
President	1	1	-	-	-	-	-
Vice President	2	2	-	-	-	-	-
Accountant Member	52	29	4	3	15	-	1
Judicial Member	46	26	7	2	11	-	-
Registrar	1	1	-	-	-	-	-
Deputy Registrar	-	-	-	-	-	-	-
Assistant Registrar	21	11	4	1	5	-	-
Hindi Officer	-	-	-	-	-	-	-
TOTAL	123	70	15	6	31	0	1

GROUP B	No of employees	GEN	SC	ST	OBC	Ex-serv				PH			
						SC	ST	OBC	GEN	SC	ST	OBC	GEN
Senior P.S.	88	55	11	1	21	-	-	-	-	-	-	-	-
Private Secretary	17	7	1	1	8	-	-	-	-	-	-	-	-
Supdt	2	2	-	-	-	-	-	-	-	-	-	-	-
Office Suptd.	3	1	2	-	-	-	-	-	-	-	-	-	-
Hindi Translator	6	3	1	-	2	-	-	-	-	-	-	-	-
Head Clerk	37	26	7	3	1	-	-	-	-	-	-	-	-
Senior Accountant	0	0	-	-	-	-	-	-	-	-	-	-	-
Librarian	2	2	-	-	-	-	-	-	-	-	-	-	-
Assistant	8	7	1	-	-	-	-	-	-	-	-	-	-
TOTAL	163	103	23	5	32	0	0	0	0	0	0	0	0

GROUP C	No of employees	GEN	SC	ST	OBC	Ex-serv				PH			
						SC	ST	OBC	GEN	SC	ST	OBC	GEN
Upper Division Clerk	90	43	9	3	29	-	-	3	-	-	1	-	2
Steno Grade 'D'	1	1	-	-	-	-	-	-	-	-	-	-	-
Lower Division Clerk	124	59	25	11	26	-	-	1	-	-	-	2	-
Staff Car Driver	34	3	9	3	4	1	1	8	5	-	-	-	-
TOTAL	249	106	43	17	59	1	1	12	5	0	1	2	2

	No of employees	GEN	SC	ST	OBC	Ex-serv				PH			
						SC	ST	OBC	GEN	SC	ST	OBC	GEN
Multi-Tasking Staff	201	61	64	16	31	1	3	8	10	3	0	3	1
TOTAL	201	61	64	16	31	1	3	8	10	3	0	3	1

ANNEXURE – VII

[See Chapter-I, Para 26]

STATEMENT SHOWING THE TOTAL NUMBER OF GOVERNMENT SERVANTS AND THE NUMBER OF SCHEDULED CASTES, SCHEDULED TRIBES, OTHER BACKWARD CLASSES, EX-SERVICEMEN AND PHYSICALLY HANDICAPPED AMONGST THEM AS ON THE 1ST JANUARY, 2017

DEPARTMENT OF LEGAL AFFAIRS

Group	Total No. of Employees	Scheduled Castes	% of total employees	Scheduled Tribes	% of total employees	Other Backward Classes	% of total employees	Ex-service-men	% of total employees	Physically Handicapped	% of total employees
Group 'A'	97	18	18.55	6	6.18	12	12.37	-	-	3	3.09
Group 'B'	250	38	15.20	5	2.00	22	8.80	3	1.20	6	2.40
Group 'C'	135	13	9.62	2	1.48	16	11.85	-	-	2	1.48
Group 'D' (excluding safaiwala)	164	51	31.09	9	5.48	24	14.63	1	.60	2	1.21
Group 'D' Safaiwala	8	8	100	-	-	-	-	-	-	-	-
TOTAL	654	128	19.57	22	3.36	74	11.31	4	.61	13	1.98

* The above statement includes information in respect of posts existing in Legislative Department, Law Commission and Central Agency Section also pertaining to cadres being controlled by this Department.

* The above statement does not include information about posts in Income Tax Appellate Tribunal (ITAT).

STATEMENT SHOWING THE NUMBER OF RESERVED VACANCIES FILLED BY MEMBERS OF SCHEDULED CASTES AND SCHEDULED TRIBES DURING THE YEAR 2016

Department of Legal Affairs

Scheduled Castes

Group of post	Total no. of vacancies Notified*	Total no. of vacancies Filled	Total no. of vacancies reserved Out of col.2	Total no. of vacancies reserved Out of col.3	No. of SC candidates appointed	Short-fall	No. of ST candidates appointed against vacancies reserved for SCs in the third year of carry forward	No. of vacancies carried forward to next year	No. of reservations lapsed after carrying forward for 3 years	No. of reservations lapsed till the end of the year previous to the year of review	Progressive total of reservation lapsed (col. 10+11)
1	2	3	4	5	6	7	8	9	10	11	12
Other than Lowest rung – Group 'A' and Lowest rung of Group 'A'	-	3	-	-	-	-	-	-	-	-	-
Group 'B'	4	10	-	-	1	-	-	-	-	-	-
Group 'C'	-	-	-	-	-	-	-	-	-	-	-
Group 'D' (excluding Safaiwala)	-	-	-	-	-	-	-	-	-	-	-
Group 'D' (Safaiwala)	-	-	-	-	-	-	-	-	-	-	-

Scheduled Tribes

Group of post	Total no. of vacancies reserved Out of col.2	Total no. of vacancies reserved Out of col.3	No. of ST candidates appointed	Short-fall	No. of SC candidates appointed against vacancies reserved for STs in the third year of carry forward	No. of vacancies carried forward to next year	No. of reservations lapsed after carrying forward for 3 years	No. of reservations lapsed till the end of the year previous to the year of review	Progressive total of reservation lapsed (col. 19+20)
	13	14	15	16	17	18	19	20	21
Other than Lowest rung – Group 'A' and Lowest rung of Group 'A'	-	-	-	-	-	-	-	-	-
Group 'B'	4	1	-	-	-	-	-	-	-
Group 'C'	-	-	-	-	-	-	-	-	-
Group 'D' (excluding Safaiwala)	-	-	-	-	-	-	-	-	-
Group 'D' (Safaiwala)	-	-	-	-	-	-	-	-	-

* Vacancies in r/o various posts belonging to cadres of CSS and CSSS are calculated by DoP&T. Only the vacancies belonging to Group 'C' Posts of CSCS cadre are calculated by this Department which are yet to be notified.

STATEMENT SHOWING THE NUMBER OF RESERVED VACANCIES FILLED BY MEMBERS OF SCHEDULED CASTES AND SCHEDULED TRIBES DURING THE YEAR 2016

Department of Legal Affairs

Scheduled Castes

Group of post	Total no. of vacancies Notified*	Total no. of vacancies Filled	Total no. of vacancies reserved Out of col.2	Total no. of vacancies reserved Out of col.3	No. of SC candidates appointed	Short-fall	No. of ST candidates appointed against vacancies reserved for SCs in the third year of carry forward	No. of vacancies carried forward to next year	No. of reservations lapsed after carrying forward for 3 years	No. of reservations lapsed till the end of the year previous to the year of review	Progressive total of reservation lapsed (col. 10+11)
1	2	3	4	5	6	7	8	9	10	11	12
Other than Lowest rung - Group 'A' and Lowest rung of Group 'A'	-	3	-	-	-	-	-	-	-	-	-
Group 'B'	4	10	-	-	1	-	-	-	-	-	-
Group 'C'	-	-	-	-	-	-	-	-	-	-	-
Group 'D' (excluding Safaiwala)	-	-	-	-	-	-	-	-	-	-	-
Group 'D' (Safaiwala)	-	-	-	-	-	-	-	-	-	-	-

Scheduled Tribes

Group of post	Total no. of vacancies reserved Out of col.2	Total no. of vacancies reserved Out of col.3	No. of ST candidates appointed	Short-fall	No. of SC candidates appointed against vacancies reserved for STs in the third year of carry forward	No. of vacancies carried forward to next year	No. of reservations lapsed after carrying forward for 3 years	No. of reservations lapsed till the end of the year previous to the year of review	Progressive total of reservation lapsed (col. 19+20)
Other than Lowest rung - Group 'A' and Lowest rung of Group 'A'	-	-	-	-	-	-	-	-	-
Group 'B'	4	1	-	-	-	-	-	-	-
Group 'C'	-	-	-	-	-	-	-	-	-
Group 'D' (excluding Safaiwala)	-	-	-	-	-	-	-	-	-
Group 'D' (Safaiwala)	-	-	-	-	-	-	-	-	-

* Vacancies in r/o various posts belonging to cadres of CSS and CSSS are calculated by DoP&T. Only the vacancies belonging to Group 'C' Posts of CSCS cadre are calculated by this Department which are yet to be notified.

ANNEXURE – VIII

[See Chapter-I, Para 27]

REPRESENTATION OF FEMALE EMPLOYEES

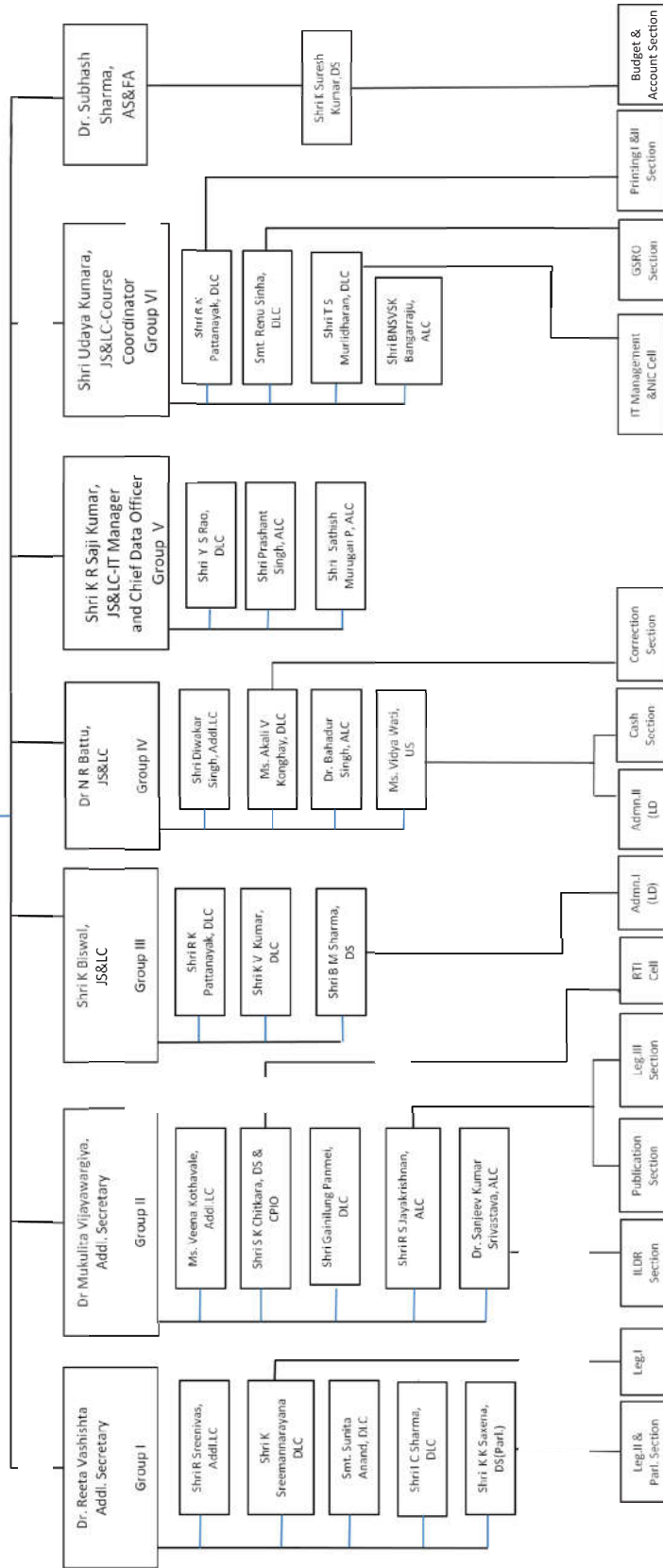
GROUPS	DEPARTMENT OF LEGAL AFFAIRS (Including Legislative Department)		INCOME TAX APPELLATE TRIBUNAL (ITAT)	
	TOTAL NO. OF EMPLOYEES	NO. OF FEMALE EMPLOYEES	TOTAL NO. OF EMPLOYEES	NO. OF FEMALE EMPLOYEES
GROUP A	97	15	123	8
GROUP B	250	93	163	25
GROUP C	135	4	249	89
GROUP D	172	15	201	13
TOTAL	654	127	736	135

ANNEXURE – IX

[See Chapter-II, Para 2]

**ORGANISATION CHART OF THE LEGISLATIVE DEPARTMENT (MAIN)
(As on 01.01.2017)**

**SECRETARY
[Dr. G Narayana Raju]**



ANNEXURE – X

[See Chapter-II, Para 42 (2)]

STATEMENT SHOWING THE TOTAL NUMBER OF GOVERNMENT SERVANTS AND THE NUMBER OF SCHEDULED CASTES, SCHEDULED TRIBES, OTHER BACKWARD CLASSES, EX-SERVICEMEN AND PHYSICALLY HANDICAPPED AMONGST THEM AS ON 1st JANUARY, 2017 .

Group	No. of Employees	SC	%	ST	%	OBC	%	Ex-Service men	%	Physically Handicapped	%
A	70	8	11.4	4	5.7	10	14.2	-	-	2	2.8
B	110	20	18.1	2	1.8	12	10.9	-	-	3	2.7
C	114	36	31.5	9	7.8	15	13.1	-	-	-	-
Total	294	64	21.7	15	4.6	37	12.5	-	-	5	1.7

ANNEXURE – XI

[See Chapter-II, Para 42 (2)]

**REPRESENTATION OF FEMALE EMPLOYEES IN THE LEGISLATIVE
DEPARTMENT
AS ON 01-01-2017)**

GROUP	Total No. of Employees	No. of Female Employees	Percentage (%)
Group 'A'	70	15	21.4
Group 'B'	110	34	30.9
Group 'C'	114	12	10.5
Total:-	294	61	20.7

ANNEXURE – XII

[See Chapter-III, Para 1]

